

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS.4735-4739 OF 2000

Dattaram Deu Desai (Dead) By L.Rs. & Ors. ...Appellant(s)

Versus

Nirakar Devasthan & Ors. Etc. ...Respondent(s)

O R D E R

Heard learned counsel for the parties.

In the facts and circumstances of the case, we are of the view that Land Acquisition Case No.248/89-A, pending in the court of Additional District Judge, South Goa at Margao and Special Civil Suit No.10 of 1992, pending in the court of Civil Judge [Senior Division], Margao, should be heard together and disposed of by a common judgement. In view of this, Special Civil Suit No.10 of 1992 pending in the court of Civil Judge [Senior Division], Margao, is transferred to the court of Additional District Judge, South Goa at Margao. The same shall be heard and decided along with Land Acquisition Case No.248/89-A.

With the aforesaid observation, the civil appeals are disposed of.

No costs.

[B.N. AGRAWAL]

.....J.

[G.S. SINGHVI]

.....J.

**New Delhi,
July 14 2009.**